CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI'.

11.2.1988.

REGN. NO. OA: 1463/87.

Vs. I.G. of Prison, Central Jail & Anr. Sh.Om Parkash None present.

In this application the order of termination of the services of the applicant dated 22.7.1987 made by the respondent No.2 is called in question. Dy.Inspector General of Prisons, Delhi by letter No.CJ-I/(23)/Legal/87/592-93 dated January 12.1988 to the Registrar, C.A.T., Principal Bench has informed - that the termination order of the applicant has been revoked by order dated 15.12,1987. As the applicant has been granted the relief, this application need It is accordingly dismissed not be pursued. with no order as to costs.

(Kaushal Kumar)

Member

11.2.1988.

(K.Madhava Reddy) Chairman

11.2.1988.